## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 182/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Narindra & Narindra Steel Corporation

V/s.

Rajkamal Builders Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Rakesh MukhiJa

Advocate

Applicant

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2. VISHAL J.DAVE

MIPUN SINGHVI

Adv.

Respondent Corporate Debtoe

ORDER

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Learned Advocate Mr. Vishal Dave Filed Vakalatnama for Respondent.

Objections filed by Respondent.

For hearing before admission, list the matter on 12.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of December, 2017.